## **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 17 OF 2014 & IA NO. 23 OF 2014
APPEAL NO. 18 OF 2014 & IA NO. 24 OF 2014
APPEAL NO. 33 OF 2014 & IA NO. 51 OF 2014
APPEAL NO. 293 OF 2013 & IA NO. 390 OF 2013
APPEAL NO. 328 OF 2013 & IA NO. 432 OF 2013
APPEAL NO. 263 OF 2013 & IA NO. 353 OF 2013

Dated: 26th October, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

Appeal No. 17 of 2014 & IA No. 23 of 2014

In the matter of:

Maithon Alloys Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Appeal No. 18 of 2014 & IA No. 24 of 2014

In the matter of:

Jai Balaji Industries Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Appeal No. 33 of 2014 & IA No. 51 of 2014

In the matter of:

Impex Ferro Tech Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Appeal No. 293 of 2013 & IA No. 390 of 2013

In the matter of:

Bhaskar Shrachi Alloys Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Appeal No. 328 of 2013 & IA No. 432 of 2013

In the matter of:

Shyam Ferro Alloys Ltd. ... Appellant(s)

Vs.

... Respondent(s)

## Appeal No. 263 of 2013 & IA No. 353 of 2013

In the matter of:

Bhaskar Shrachi Alloys Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran and

Ms. Anushree Bardhan for DVC (R-2)

Mr. Rajiv Shankar Divedi

for intervener (SAIL & ACC) in A.No. 18/2014

Mr. K.S. Dhingra for R-1

( A.Nos. 293, 328 & 263 of 2013)

## **ORDER**

It is represented by the learned counsel for the parties that Appeal No. 268 of 2016 and batch on the similar issues have been admitted and listed before Court-I on 05.12.2017.

Proprietary demands that these appeals, being Appeal no. 17 of 2014 & batch, listed before Court-II, should also be placed before Court-I.

Registry is directed to put up a note before the Hon'ble Chairperson for suitable direction in this regard.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt